मध्य प्रदेश में अतिक्रमण की गई/अप्राधिकृत रूप से कब्जा की गई भूमि का व्यवस्थापन

1990. श्री राधाकिशन मालवीय : श्रीमती वीणा वर्मा :

क्या पर्यावरण और वन मंत्री यह बताने की कृपा करेंगे कि:

(क) मध्य प्रदेश में अतिक्रमण की गई या अप्राधिकृत रूप से कब्जे वाली वन-भूमि का व्यवस्थापन कब तक किया जाएगा;

(ख) क्या दिनांक 24 अक्तूबर, 1980 के पूर्व पट्टे पर दिए गए वन ग्रामों का पट्टो का नवीनीकरण संबंधी विषय वन (सरंक्षण) अधिनियम, 1980 की परिधि में आता हैं; और

(ग) यदि हां, तो क्या सरकार को मध्य प्रदेश से ऐसे प्रस्ताव प्राप्त हुए हैं, यदि हां, तो उन्हें कब तक स्वीकृत किया जाएगा?

पर्यावरण और वन मंत्रालय में राज्य मंत्री (श्री बाबूलाल मरांडी) : (क)मध्य प्रदेश के मामले में राज्य के विभिन्न जिलों में लगभग 1.03 लाख हैक्टेयर वन भूमि के अधिक्रमण के नियमित किए जाने के संबंध में मंत्रालय द्वारा जुलाई, 1990 में वन (संरक्षण) अधिनियम, 1980 के तहत पहले औरपचारिक सहमति प्रदान की जा चुकी हैं। राज्य सरकार ने लगभग 1.81 लाख हैक्टेयर अतिरिक्त वन क्षेत्र के अधिक्रमण प्रस्ताव में निर्धारित की गई शर्तो के अनुपालन के संबंध में एक स्थिति रिपोर्ट भेजने को कहा गया हैं। इस मुद्दे को हाल ही में मध्य प्रदेश सरकार के मुख्य सचिव स्तर पर उठाया गया हैं।

(ख) और (ग) वनों के टिकट के गांवों के संबंध में मंजूर की गई पट्टे की लीज अवधि की समाप्ति के पश्चात् लीज के आगे नवीकरण के लिए न (सरंक्षण) अधिनियम 1980 के तहत केन्द्र सरकार की पूर्व अनुमाति लिया जाना आवश्यक हैं। इस संबंध में मध्य प्रदेश राज्य सरकार के प्रस्ताव प्राप्त हो चुके हैं तथा अंतिम निर्णय के लिए लम्बित हैं। मंत्रालय ने जनवरी, 1997 में 1346 वनों के निकटवर्ती गांवों में 30.617 पट्टों के नवीकरण हेतु 15 साल की अवधि के लिए अनुमति प्रदान की थी।

Allotment of Forest land to Private Parties for Development

1991. SHRI DEBABRATA BISWAS: Will

the Minister ENVIRONMENT AND FOR-ESTS be pleased to state:

(a) the general policy, and criteria for allotment of forest land to the private parties for its development;

(b) whether revenue is collected on such land by State Government;

(c) if so, the detail thereof;

(d) the forest land given to the private parties for its development in West Bengal during 1995-96 and 1996-97; and

(e) the revenue collected therefrom?

THE MINISTER OF STATE IN THE MIN-ISTRY OF ENVIORNMENT AND FORESTS (SHRI BABULAL MARANDI): (a) Any scheme or project which involves assignment of forest land by way of lease or similar arrangment, for any purpose whatsoever, inlcuding afforestation, to any private person or to any authority/agency/roganisation not fully owned, managed or controlled by the Government (such as private or joint sector ventures) shall attract the provision of Forest (Conservation) Act, 1980 and therefore prior approval of Central Government is required.

(b) and (c) The condition of lease including lease rent/cost of land to be realised from the lesee are decided by the State Government. Such information is not compiled/collated by the Central Government.

(d) In West Bengal, 8.9 ha. of forest land was diverted to private parties during 1995-96. During 1996-97 no forest land was diverted

(e) The State Government has been asked to furnish the information.

Progress Made in Respect of Ganga Cleaning Project

1992. SHRI DEBABRATA BISWAS: Will the Minister of ENVIRONMENT AND FOR-ESTS be pleased to state:

(a) the progress made on the Ganga Cleaning Project; 55 Written Answers

(b) the total amount so far spent on the project;

(c) how soon Government expect to complete the balance planned work;

(d) whether it is a fact that large amount spent on the project has not been properly used;

(e) whether Government will appoint Expert Committee to go into the progress made so far?

THE MINISTER OF STATE IN THE MIN-ISTRY OF ENVIRONMENT AND REPORTS (SHRI BABU LAL M ARANDI): (a) Under the first phase of the Ganga Action Plan started in June, 198S, so far, 254 schemes have been completed out of 261 schemes sanctioned. An expenditure of about Rs. 450 crore has been incurred on the Action Plan till date. Work on the second phase of the Ganga Action Plan relating to the main stem of the river to cover the left-over components have also been approved at a cost of Rs. 648 crore. These works are in the initial stage of implementation and an amount of Rs. 11 crore has been spent on them so far.

(c) The remaining works of the first phase of the Ganga Action Plan are targetted for completion by 31.3.99, and that of the second phase relating to the main stem of the river by December, 2001.

(d) The funds released to the State Government under the first phase of the Ganga Action Plan have been used for the project except on some occasions when diversions were reported and necessary corrective actions were taken by the Government for recoupment.

(e) The Government have appointed a Project Advisory Committee of Exprets to go into the progress of implementation as well as operation and maintenance aspects of the Ganga Action Plan.

Genga Cleaning Authority

1993. SHRI JOYANTA ROY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the date and object for which the Ganga Cleaning authority was set up;

(b) the progress made by the Authority to

achieve its declared objects;

(c) whether Government are satisfied that the work has proceeded as per the schedules; , and

(d) if not, what steps Government propose to take in order to ensure that work is completed within the minimum time to their complete satisfaction?

THE MINISTER OF STATE IN THE MINISTERY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) The Central Ganga Authority called the National River Conservator. Authority with effect from 5th September, 1995 and chaired by the Prime Minister, was set up through a Government resolution dated 16th February, 1985. The objective of the Authority was to improver the water quality of the Ganga and its tributaries to acceptable standards through mobilisation of all agencies, such as State Government, local bodies, voluntary agencies and other organisations interested in this task.

(b) With the first phase of the Ganga Action Plan nearing completion, about 82% of the targetted capacity of sewage treatmet has been created. Wherever such works have been operational, the water quality of the river has improved.

(c) and (d) The implementation of the Ganga Action Plan has been delayed considerably due to problems of land acquisition, litigations, contractual disuputes and diversion of funds. All these issues were taken up at the appropriate level in the State Government for . speedy rectification.

Dist ruction of Forests in Orissa

1994. SHRI RAHASBIHARI BARIK: Will the Minister o ENVIRONMENT AND FOR-ESTS be plesed to state:

(a) whether Government are aware of the growing destruction of forests in Orissa;

(b) whether the poaching of rare species is also going on unabated in that State; and

(c) if so, the details of the steps taken to stop the valuable forest resources and wild animals from destruction?